

O.A. No. 231/08

ORDER DATED 9<sup>th</sup> SEPTEMBER, 2008

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. S. Barik, Ld. Counsel for the Respondents.

2. This Original Application has been filed by two applicants wherein it is prayed to quash the advertisement under Annexure-4. The grounds urged as follows:-

“ Total 113 Nos. of candidates were appeared in the written test which was held on 4<sup>th</sup> March, 2006 and written test result were declared on 08<sup>th</sup> March, 2006, out of 113 Nos. of candidates, 13 Nos. of candidates were selected for voice test on 10<sup>th</sup> March, 2006 and the reporting time fixed for the voice test was 8 a.m. to 2.30 p.m. out of 43 candidates selected in written test, 12 Nos. of candidates were selected for the final interview i.e. viva-voce test. But strangely in the final round interview the most deserving candidates were intentionally and illegally declared unsuccessful by the AIR authorities.

That, the humble applicants most respectfully submit, that the results of the final interview was published on the said date i.e. on 10.03.2006/11.03.2006 late night. Out of 43 candidates only 12 candidates were selected and among the 12 candidates the names of all the applicants have found place. But to the utter surprise & dismay the most successful applicants came to know that finally 9 candidates have been selected for the aforesaid posts ignoring the genuine applicants by the authorities of All India Radio, Cuttack.



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That, the humble candidates most respectfully submit that the Chairperson of the interview Board. Smt. Rashmi Pradhan, former Station director, All India Radio, Cuttack and Sri Kedarnath Mohanty, former News Editor, All India Radio, Cuttack, Sri Rabi Satpathy, Senior News Reader, All India Radio, Cantonment Road, Cuttack and Sri Suresh Mishra Vice Principal, Stewart Science College, Cuttack invited as a judge to the panel have committed gross irregularities in the entire process of selection just to show favoritism, nepotism to their own candidates who are finally selected for the post of 'Casual News Reader-cum-Translator" and they have knowingly and cunningly manipulated the process of selection, thereby throwing all cannons of the justice, equality and fairplay to the winds. "

3. Reading of the above grounds would indicate that the applicants had earlier approached this Tribunal in O.A. No.512/06 and the same was disposed of by this Tribunal. Though the matter had been carried to the Hon'ble High Court in appeal, the Hon'ble High Court confirmed the order passed by this Tribunal. The order passed by this Tribunal in O.A No.512/06 was to enlist the applicants thereon by giving weightage to their Degree/Diploma/Experience in Journalism. The same applicants have now filed this O.A challenging the subsequent notification for the same posts which was the subject matter of O.A.512/06 inter alia on the ground that as they have got a favourable order from this Tribunal, the second notification inviting application for the same posts is not in accordance with law.

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4. Neither the applicants in person nor the Counsel appeared when called. We heard the Ld. Counsel appearing for the Respondents in this matter.

5. Having regard to the above, we are of the view that the applicants are not interested in prosecuting this case. In the above circumstances, this O.A stands dismissed.

6. Interim order passed, if any, stood vacated.

~~Member (A)~~

Kappan  
MEMBER (J)